

JUSTICE (RETD.) R. M. LODHA COMMITTEE
(IN THE MATTER OF PACL LTD)

PUBLIC NOTICE

1. This Public Notice is being issued for the attention of the general public.
2. The Hon'ble Supreme Court of India vide order dated 19.02.2026 and 14.05.2026 directed that the 106 sets of applications challenging the recommendations of Shri R. S. Virk (Retd.), be placed before the Recovery Officers appointed under Section 28A of the SEBI Act, 1992 and the Recovery Officers to dispose them in a time-bound manner.
3. In view of the above, the Panels of Recovery Officers are presently hearing and deciding only such applications. All other objections filed before the Committee or Recovery Officers shall be taken up for hearing after disposal of such applications, in the order of their filing or removal of defects, **whichever is later**. The date of hearing for such objections or applications, other than those referred by the Hon'ble Supreme Court, shall be notified in advance via email and/or post.

Mumbai

27.08.2026

Nodal Officer cum Secretary

Justice (Retd.) R. M. Lodha Committee

(In the matter of PACL Ltd)